

## 1 MCRC-24470-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE VISHAL DHAGAT ON THE 30<sup>th</sup> OF MAY, 2025 <u>MISC. CRIMINAL CASE No. 24470 of 2025</u> NAVAL KISHORE LODH @KALLA AND OTHERS Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Gopal Singh Baghel - Advocate for the applicants. Shri Aditya Choubey - Government Advocate for the respondent/State.

## <u>ORDER</u>

Learned counsel appearing for the **applicant No.2- Vijay Bahadur Lodh** @ **Kallu** prays for withdrawal of this MCRC faced with criminal antecedents.

2. Prayer is allowed.

3. Accordingly, this MCRC is *dismissed as withdrawn in respect of applicant No.2.* 

4. This is the *first* bail application filed under Section 483 of Bhartiya Nagrik Suraksha Sanhita, 2023 on behalf of applicant No.1-Naval Kishore Lodh *(a)* Kalla for grant of regular bail relating to Crime No.17/2025, registered at Excise Circle-Ajaygarh, District Panna (M.P.) for the offence punishable under Section 34(2) of M.P. Excise Act.

5. Learned counsel appearing for applicant submitted that the applicant No.1 is having only one criminal antecedent of the year 2014. Applicant is a labourer aged about 50 years. Applicant is in jail since 30.04.2025. He has falsely been implicated in the case. In these circumstances, applicant may be released on bail.



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6. Learned Government Advocate appearing for State opposed the application for grant of bail. It is submitted that 54 bulk liters of liquor has been seized from the accused persons. In these circumstances, application filed by applicant No.1 be dismissed.

7. Heard the counsel for the parties.

8. Considering aforesaid facts and circumstances of the case and the fact that applicant No.1 is having only one criminal antecedent of the year 2014, bail application filed by **applicant No.1- Navel Kishore Lodh** @ Kalla is *allowed*. It is directed that applicant shall be released on bail on furnishing a bail bond in the sum of *Rs.50,000/- (Rupees Fifty Thousand Only)* with one solvent surety in the like amount to the satisfaction of the trial court for his regular appearance before Court on all such dates as may be fixed in this regard during pendency of trial.

9. The applicant No.1 shall also abide by the following conditions of Section 480 (3) of B.N.S.S. as under:-

(a) that such person shall attend in accordance with the conditions of the bond executed under this Chapter;

(b) that such person shall not commit any offence similar to the offence of which the is accused, or suspected of the commission of which they are suspected and;

(c) that such person shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case as to dissuade them from disclosing such facts to the Court or to any police officer or tamper with the evidence.

10. C.C. as per rules.

(VISHAL DHAGAT) V. JUDGE